

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LG CHEM LIFE SCIENCES INDIA PRIVATE LIMITED.

1.	Name of Corporate Person	LG Chem Life Sciences India Private Limited
2.	Date of Incorporation of Corporate Person	18/07/2002
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi II
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U24231DL2002PTC116249
5.	Address of the registered office and principal office (if any) of Corporate Person	Registered Office Address: S-46, II Floor, Janata Market Rajouri Garden, New Delhi, India, 110027. Corporate Office Address: SCO-321, Sector-29, Gurugram, Haryana, India, 122001.
6.	Liquidation Commencement Date of Corporate Person	March 17, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	April 16, 2026

Notice is hereby given that the **LG Chem Life Sciences India Private Limited** has commenced voluntary liquidation on March 17, 2026.

The stakeholders of **LG Chem Life Sciences India Private Limited** are hereby called upon to submit a proof of their claims, on or before April 16, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of LG Chem Life Sciences India Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139

AFA Validity: June 30, 2027

Date: 20.03.2026

Place: Mumbai

DMI HOUSING FINANCE PRIVATE LIMITED

MBD House, Gulab Bhawan, 2nd Floor, 6, Bahadur Shah Zafar Marg, New Delhi - 110002
Tel.: +91-011-66107107, 011-69223700 Email: sayam.shukla@dmihousingfinance.in, www.dmihousingfinance.in

E - AUCTION SALE NOTICE THROUGH PRIVATE TREATY (under SARFAESI Act)

E-Auction Sale notice for Sale of Immovable Secured Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the Borrower(s) and Guarantor(s) in particular by the Authorized Officer, as mentioned below, that the **POSSESSION** of the under mentioned properties mortgaged to **DMI HOUSING FINANCE PRIVATE LIMITED** (Secured Creditor) had already been taken over under provisions of section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on 28.10.2023 Whereas the Secured Creditor acting through its Authorized Officer, in exercise of its powers under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI), will put the below mentioned property to E-Auction for recovery of under mentioned dues and further interest, charges and costs etc. The properties are being sold on **"AS IS WHERE IS" WHATEVER THERE IS AND WITHOUT RECOURSE BASIS** as such sale is without any kind of warranties and indemnities.

Inspection Date & Time: 28/03/2024 at 11:00 AM to 03:00 PM **Date & Time of e-Auction:** 04/04/2024 at 11:00 AM to 01:00 PM
Last Date of submission of Bid/EMD: 31/03/2024 at 04:00 PM

Name of Borrower/Co-Borrower/Guarantor	Outstanding Amount	Details of Secured Assets	Rs.
			Reserve Price EMD 10%
Borrower- KAPIL KUMAR S/O RAM PRASAD Co-Borrower- KAVITA RAMI W/O KAPIL KUMAR	In Loan Account No. HFC0035519184 and vide Application No. G61258781 Rs. 12,69,138/- (Rupees Twelve Lakh Sixty-Nine Thousand One Hundred and Thirty Eight Only) as on 16th Dec 2024	All the part and parcel of the property - "BHAWAN NO. 319/1 WARD NO. 5 WEST, SITUATED AT MHIRLA RAJIV NAGAR, GARHJUKTESHWAR, DISTT. HAPUR, UTTAR PRADESH 245205"	10,00,000/- 1,00,000/-

Terms & Conditions:

- Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"**.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues/outstanding statutory dues etc.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders at sites as mentioned against each property description.
- The assets will not be sold below the Reserve Price. The Authorized Officer is not bound to accept the highest offer, and the Authorized Officer has the absolute right to accept or reject any or all offers (or to adjourn/postpone/cancel the e-Auction without assigning any reason therefor).
- The EMD of successful bidder shall be retained towards sale consideration and the EMD of unsuccessful bidders shall be refunded within 7 working days from the date of auction. The EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately i.e. on the same day or not later than next working day and the balance 75% of the sale price within 15 days from the date of confirmation of sale or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer.
- The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application. The details of the Authorized Officer are as follows: **Mr. Sayam Shukla, Mobile No. 8920859449 & e-mail ID: sayam.shukla@dmihousingfinance.in** during the working hours from Monday to Friday.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
- The aforesaid Borrower(s)/ Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the above mentioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured asset within 15 days from the date of this notice failing which the assets will be sold as per terms and conditions mentioned above.

Sd/- (Authorized Officer)
Place: HAPUR Date: 20.03.2024 DMI Housing Finance Private Limited

Note: The earlier Auction Notice Published on Dated 08-Mar-2024 in which Auction Date was 23-Mar-26 stands withdrawn.

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(Regulation 14 of the Insolvency and Bankruptcy Code of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LG CHEM LIFE SCIENCES INDIA PRIVATE LIMITED.

1. Name of Corporate Person	LG Chem Life Sciences India Private Limited
2. Date of Incorporation of Corporate Person	18/07/2002
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi II
4. Corporate Identity Number / Limited Liability Number of Corporate Person	U24231DL2002PTC116249
5. Address of the registered office and principal office (if any) of Corporate Person	Registered Office Address: S-46, II Floor, Janata Market Rajpur Garden, New Delhi, India, 110027. Corporate Office Address: 300-321, Sector 29, Gurgaon, Haryana, India, 122001.
6. Liquidation Commencement Date of Corporate Person	March 17, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address - 407, Sanjar Enclave, Opposite Mlap, Onera, S.V Road, Kandivali West, Mumbai - 400067. Email ID - pranav@wtrachdvs.co.in Contact No - +91 98204 69825
8. Last Date for Submission of Claims	April 16, 2024

Notice is hereby given that the **LG Chem Life Sciences India Private Limited** has commenced voluntary liquidation on March 17, 2024. The stakeholders of **LG Chem Life Sciences India Private Limited** are hereby called upon to submit a proof of their claims, on or before April 16, 2024, to the liquidator at the address mentioned against item 7. The financial creditors (if any), shall submit their proof of claims by electronic means only. Other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. **Sd/- Pranav Damania Liquidator in the matter of LG Chem Life Sciences India Private Limited, Reg. No: IBBI/IPA-001/IP-P00079/2017-18/10164 Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139 AFA Validity: June 30, 2027 Date: 20.03.2024 Place: Mumbai**

OFFICE OF RECOVERY OFFICER-II, DEBTS RECOVERY TRIBUNAL-II, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-11001
(Under the provisions of Second Schedule of Income Tax Act, 1961)

SALE PROCLAMATION

RC No: 84/2024 **HDFC Bank Versus M/s Amcon Engineers**
Proclamation of Sale Under Rule 52(2) of Second Schedule to the Income Tax Act, 1961 read with the Recovery of Debts due to Bank and Financial Institutions Act, 1993 **CD#1 M/s Amcon Engineers J-54, Lower Ground Floor, Saket, Malviya Nagar CD#2 Mukesh Kumar Laad J-54, Lower Ground Floor, Marg-32, Gurudwara, Saket, New Delhi CD#3 Mrs. Aruna Laad G-16/11, Malviya Nagar, New Delhi-110017 CD#4 M/s Amcon Engineers Pvt. Ltd. 308, Ashoka Bhawan 93, Nehru Place, New Delhi-110019** Whereas as per Recovery Certificate No. 84/2024 dated 13.06.2024 drawn by the Presiding Officer, Debts Recovery Tribunal-II mentioning a sum of **Rs. 2,80,56,596.54/- (Rupees Two Crore Eighty Lakh Fifty Six Thousand Five Hundred Ninety Six And Paise Fifty Four Only)**, CDs are jointly and/or severally liable to pay the amount along with pendente lite and future interest @18% p.a. per annum simple interest yearly w.e.l. 13.10.2023 until recovery with cost of **Rs. 1,50,000/-**

- And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said Recovery Certificate.
- Notice is hereby given that in absence of any order of postponement, the said property shall be sold by e-auction and bidding shall take place through "Online Electronic Bidding" through the website <https://bankauctions.com> on 23.04.2024 between 11 a.m. to 12 noon with extensions of 5 minutes duration after 12 noon, if required.
- The sale shall be of the property of the CD(s) above-named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule attached to each bid.
- The property shall be put up for the sale as specified in the schedule. If the amount to be realized by sale is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before auction is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.
- No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.
- The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-
- The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.
- The reserve price below which the properties shall not be sold and the Earnest Money Deposit (EMD) are as under:-

S.No.	Description of property	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)
1	Plot No. RR-3 and RR-4, Kharsa No. 252, Brindavan Garden Retreat Magson Colony Village Dautana, Kosikalan, Mathura, Uttar Pradesh.	1,10,00,000/-	11,00,000/-

7.3 The interested bidders, who have submitted their bids not below the reserve price, alongwith documents including PAN Card, identity proof, address proof, etc., and in the case of company, copy of resolution passed by the board members of the company or any other document confirming representation/authority of the company also, latest by **24.04.2024 before 4.00 PM** in the Office of the Recovery Officer-II, DRT-II, Delhi, shall be eligible to participate in the auction to be held from **11:00 AM to 12:00 Noon on 23.04.2024**. In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.

7.4 The bidder(s) shall improve their offer in multiples of **1,00,000/- (Rupees One Lacs Only)**.

7.5 The unsuccessful bidder shall take the EMD directly from the **Office of Recovery Officer-II, DRT-II, Delhi**, immediately on closure of the e-auction sale proceedings.

7.6 The Successful / highest bidder shall have to prepare and deposit Demand Draft/Pay Order for 25% of the bid sale amount, after adjusting the EMD, favoring the Recovery Officer-II, DRT-II, Delhi, A/c R.C. No. 84/2024 by next bank working day i.e. by **04.00 PM** with this Tribunal, failing which the EMD shall be forfeited.

7.7 The successful/highest bidder shall deposit, through Demand Draft/Pay Order favoring Recovery Officer-II, DRT-II, Delhi, A/c R.C. No. 84/2024, the balance 75% of the sale proceeds before the Recovery Officer-II, DRT-II, Delhi on or before 15th day from the date of auction of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the pending dues @ 2% upto Rs. 1,000 and @ 1% on the excess of such gross amount over Rs. 1000/- in favour of Registrar, DRT-II Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above).

7.8 In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

8. The property is being sold on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"**.

9. The bidder(s) shall be liable to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE OF PROPERTY

Description of the property to be sold	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
Plot No. RR-3 and RR-4, Kharsa No. 252, Brindavan Garden Retreat Magson Colony Village Dautana, Kosikalan, Mathura, UP	Not Known	An interim restraining order under Sarfaesi Act from Lt. DRT Allahabad in SA No. 553/2024 against physical possession	Not Known

Given under my hand and seal on 25.02.2024 (Vaatsalya Kumar) Recovery Officer-II, DRT-II, Delhi

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-110006
Registered Office: Utkarsh Tower, NH - 13 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

PUBLIC NOTICE

Notice is hereby given that the following borrower/s have defaulted in the repayment of principle and interest of the Loan facility obtain by them from the bank and the loan has been classified as Non-Performing Assets (NPA). The Notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known address as provided to the bank by them, that in addition there to for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/Guarantor (Owner of the Property)	N.P.A Date	Amount outstanding as on the date of Demand Notice
1	Patel Nagar	Client Name Sarwar Ali Account Number 138605000006230 & 1386050000006237	Mr. Sarwar Ali S/o Mr. Afsar Ali (Borrower/Mortgager) Mrs. Nargis Jahan W/o Mr. Sawar Ali (Co-Borrower/Mortgager)	13-02-2026	₹ 27,74,159/-

Description of Property/ies: All the part and parcel of the residential property entire First Floor at Plot No-4836 without roof rights measuring 125.12Sq Meter or 149.64Sq Yards Indra Prastha Extension situated at ownership No-12, TP Scheme No-3 (Part-1) Sector-49, Faridabad forming part khasra No-391,392,393,369 min of Village-Nawada Koh, Tehsil-Badkhal, District-Faridabad Haryana. Property bounded By:East: Road West: Other Property North: House No-4837 South: House No-4836

The above borrower/s and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice Under Section 13(2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice Under Section 13(2) as per the provisions of Securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002.

Sd/-
(Authorized Officer)
Place: Delhi
Utkarsh Small Finance Bank Ltd.

IndiaShelter Home Loans

INDIA SHELTER FINANCE CORPORATION LTD.

Regd. Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram, Haryana - 122002 CIn. U65922HR1998PL042782 Phone No. +91-124-4131800, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrower, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number / IAP Number And Name of Borrower(s) / Co-Borrower (s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price
HL34CHLONS0000050 76339 / AP-10184637 Mrs. Purnam Ravat W/o Prashant Bhatt. Mr. Prashant Bhatt & Mr. Yogesh	12-Aug-2025 And Rs. 12,18,362/- (Rupees Twelve Lakh Eighteen Thousand Three Hundred Sixty-two Only)	All that part and parcel of the property situated at Plot-11, Block No. 1, Kharsa-173 Patrawali-47/2012-13, Moja Tausar Nagar 341001 Rajasthan. ADM Area: 1250 Sq. Ft. Boundary: East:- Plot-12, West:- Plot-10, North:- Other Kharsa Land, South:- Road 30 Ft.	Symbolic Possession 29-OCT-2025	Rs. 8,00,000/- (Rupees Eight Lakh Only)
			Total Outstanding	Earnest Money Deposit (EMD)
			As on 10-Aug-25 Rs. 12,18,362/- (Rupees Twelve Lakh Eighteen Thousand Three Hundred Sixty-two Only)	80,000/- (Rupees Eighty Thousand only)

Date and Time of Inspection of the property : EMD Deposition Last Date : Date and Time of Auction

2 APR 2026 (Inspection Time 10:00 AM to 05:00 PM) 3 APR 2026 4 APR 2026 (Auction Time 10:00 AM to 5:00 PM)

Place of EMD Deposition: India Shelter Finance Corporation Limited, 1st Floor, Swati Palace, Near Government Hospital, Ward Number 1, Phalodi Bus Stand, Nagaur, Rajasthan 341001.
Authorized Officer's Name and Mobile No.: Mr. Vinay Rana (+91 9898605030)
Place of Auction: India Shelter Finance Corporation Limited, 1st Floor, Swati Palace, Near Government Hospital, Ward Number 1, Phalodi Bus Stand, Nagaur, Rajasthan 341001.
Mode of Payment: - All payment shall be made by demand draft, NEFT, RTGS in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashelter.in or contact Authorized Officer.

FOR INDIA SHELTER FINANCE
(AUTHORIZED OFFICER)

TATA CAPITAL LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Ltd. (TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCL (Transferor Companies) along with its undertaking have merged with TCL as a going concern, together with all the properties, assets, rights, benefits, interests, dues, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice: 20-11-2025 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. in date of demand notice.

(The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.)

Loan Account No(s)	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice(s)	Date of Symbolic Possession	Description of Secured Assets/ Immovable Properties
TCFLA03590 00011254340 & TCFLA03590 00011961355 & TCFLA03590 00012973768	1. Mr. Trivish Sharma, Property No-A-58/1 Ground Floor without Roof Right, Block-A Jalebi Chowk Shastri Nagar New Delhi-110052. 2. Mr. Trivish Sharma, Property No-A-58/1 Ground Floor without Roof Right, Block-A Jalebi Chowk Shastri Nagar New Delhi-110052 3. Mrs. Vijay Laxmi Sharma, Property No-A-58/1 Ground Floor without Roof Right, Block-A Jalebi Chowk Shastri Nagar New Delhi-110052 4. M/s Pujalamar Management Certification Services, Property No-A-58/1 Ground Floor without Roof Right, Block-A Jalebi Chowk Shastri Nagar New Delhi-110052	Rs. 52,90,976/- & 20,11,2025	13.03.2026	Property No.- Entire Ground Floor Only Without Its Roof Terrace Right, With Area Measuring 81 Sq. Yds. i.e 67.72 Sq. Mtrs Forming Part of Free Hold Property Bearing Municipal No. A-58/1 Built on Portion of Old Plot No. 116 Situated At Shastri Nagar Delhi-110052 Favour of Trivishsharma Son of Shiv J.P. Sharma & Declaration Dated 29.01.2020

Date: 20-03-2026
Place: Delhi

Sd/- Authorized Officer
For Tata Capital Ltd.

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019
Email: auction@hindujahousingfinance.com

CLM - ANKIT GARG - 9654060881 CRM - ANJU DIXIT - 8447376183
RLM - AKASH MEDIRATTA - 9625339424

APPENDIX - IV-A [Refer proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015 and one of its Office at: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Date and Type of Possession	Reserve Price EMD Bid Increase Amount
1.	Loan Account No. DL/JNJK/PA/A00000197 Mr. Kayyum Khan, Mrs. Asrana	04-05-2024 And Rs. 2225463/- Rs. 2331068/-	19-09-2025 PHYSICAL Possession	Rs. 2759400/- Rs. 275940/- Rs. 10000/-
Description of the Immovable Property: Flat No- V-303, Venus Tower 3rd Floor, GH/1, Sector-C3, Trans Delhi Signature City, Ghaziabad-201102				
2.	Loan Account No. DL/NLNC/GHAU/A000001609 Mr. MANOJ GUPTA, Mrs. ANJU ANJU	07-01-2025 And Rs. 1476843/- Rs. 1714112/-	11-09-2025 PHYSICAL Possession	Rs. 1452505.5/- Rs. 145250/- Rs. 10000/-
Description of the Immovable Property: Freehold Residential Flat No. SF-1 admeasuring area 65 sq. yd. (64.34 sq. mtr.) built on Plot No. 114A & 114B falling under Kharsa No. 221 situated at Block-B "Rail Vihar" in Village Sadullabad Pargana & Tehsil Loni Dist. Ghaziabad (U.P.)				
3.	Loan Account No. GZ/CHP/CHPL/A000000161 Mr. JITENDRA KUMAR, ROMI	25-11-2024 And Rs. 1078654/- Rs. 1241997/-	15-10-2025 PHYSICAL Possession	Rs. 1058384.7/- Rs. 105838/- Rs. 10000/-
Description of the Immovable Property: Flat No. UGF-03, Upper Ground Floor, Front Side (RHS Middle Portion), area measuring 360 Sq. Ft. i.e. 33.44 Sq. Meters, Residential Plot No. 215, area measuring 160 sq. yards, i.e. 133.77 sq. meters, Out of Kharsa No. 78, Situated at Residential Colony Akshwani Village Sadullabad, Pargana and Tehsil Loni, District- Ghaziabad, UP				
4.	Loan Account No. DL/GRN/SNPR/A000000093 Mr. ROOP KISHORE, Mrs. POOJA.	07-01-2025 And Rs. 995337/- Rs. 962089/-	31-12-2025 PHYSICAL Possession	Rs. 940500/- Rs. 94050/- Rs. 10000/-
Description of the Immovable Property: Flat No. UGF-2, Upper Ground Floor, LIG Back Side, built on Plot No. 13, land area measuring 67 sq. yards, i.e. 50.18 sq. meters, out of Kharsa No. 185 min, Situated at Khushal Vihar, Hadbast Village Sadullabad, Pargana and Tehsil Loni, District- Ghaziabad, UP				
5.	Loan Account No. DL/GRN/SNPR/A0000000258 Mr. Deepak Deepak, Mrs. Madhu Madhu & Vikas Vikas	07-01-2025 And Rs. 1742089/- Rs. 2046436/-	31-10-2025 PHYSICAL Possession	Rs. 1723896.9/- Rs. 172389/- Rs. 10000/-
Description of the Immovable Property: Flat No. GF-04, Ground Floor, Rear Left Side, area measuring 540 Sq. Ft. i.e. 50.17 Sq. Meters, Built on Residential Plot No. E-44, area measuring 200 Sq. Yards, i.e. 167.22 Sq. Meters, situated in Block-B, "Ganga Vihar", in the Revenue Estate of Village Sadullabad, Pargana and Tehsil Loni, Dist. Ghaziabad, U.P.				
6.	Loan Account No. DL/GRN/SNPR/A000000310 Mr. UMA CHAND, Mrs. SHASHI SHASHI	07-01-2025 And Rs. 1032212/- Rs. 11024276/-	20-12-2025 PHYSICAL Possession	Rs. 10197000/- Rs. 1019700/- Rs. 10000/-
Description of the Immovable Property: Flat No. GF-02, on Ground Floor, Rear LHS, area measuring 360 Sq. Ft., built on Residential Plot No. B-73, total area measuring 200 Sq. Yards, Part of Kharsa No.224Min., Situated at Rail Vihar SehkarAwas Samiti Ltd. Hadbast Village Sadullabad Pargana, Tehsil Loni, Dist Ghaziabad U.P.				
7.	Loan Account No. DL/GRN/SNPR/A000000327, Mr. YASH PAL, Mrs. CHHAYA CHHAYA	07-01-2025 And Rs. 1795243/- Rs. 2098228/-	19-11-2025 PHYSICAL Possession	Rs. 1771310.7/- Rs. 177131/- Rs. 10000/-
Description of the Immovable Property: Description of the Property: Flat No. G.F-06, on Ground Floor, Rear LHS, area measuring 630 Sq. Ft., built on Freehold Property Bearing Plot No. D-8/23, area measuring 359.74 Sq. Meters, situated at "D.L.F. Ankur Vihar", in the Revenue Estate of Village Loni, Pargana Loni, Tehsil and Dist. Ghaziabad, U.P.				

Mode of Payment : Payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Ghaziabad.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:- 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: www.hindujahousingfinance.com and www.bankauctions.com or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD., Plot No.68 3rd Floor, Sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com, Support Mobile Number-7291981124/11251126). 7. For participating in the e-auction sale the intending bidders should register their name at <https://www.bankauctions.com/> and www.hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft in favor of "Hinduja Housing Finance Limited". 9. The intending bidders should submit the duly filled in Bid Form (format available on <https://www.bankauctions.com/> and www.hindujahousingfinance.com) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019. 10. The sealed cover should be scribbled with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if it is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail ankit.garg@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The

PROJECT MANAGEMENT UNIT

Strengthening Public Financial Management for Improved Service Delivery in Uttarakhand Project 31/62, Rajpur Road, Urban Development Directorate, 3rd Floor, Dehradun-248001, Uttarakhand Email id: pmu.spfm@gmail.com

The Government of Uttarakhand is expected to receive financing from The World Bank towards the cost of Strengthening Public Financial Management for Improved Service Delivery in Uttarakhand Project in Uttarakhand and intends to apply part of the proceeds for engagement of individual consultant for PMU, SPFM.

The Terms of Reference (TOR), qualification and application format for this assignment can be downloaded from website http://ctrfa.org/tender, further information (required if any) can be obtained during office hours from 10.30 to 4.30 hrs IST. Application in prescribed format may be sent (Hard copy or electronic pdf) at the address or e-mail id given above (in person, by post or by e-mail) should reach by 10th April 2026 at 5.00 pm. Application received after due date and time will be summarily rejected.

Detail of Contractual post and type of assignment:-

Table with 4 columns: Sl No, Name of Post, No of Post, Remuneration (in INR). Lists 11 positions including Project Director, Project Manager, Finance Expert, etc.

PROJECT DIRECTOR

PSPCL Punjab State Power Corporation Limited (Regd. Office : PSEB Head Office, The Mall, Patiala-147001) Corporate Identity No. U40109PB2010SG032313 Website : www.pspcl.in (Contact No. 964612296)

E-Tender Enquiry No. 32/RE/MHP/2025-26 Dated 18.03.2026 Resident Engineer, MHP Division PSPCL, Talwara, invites open press tender for Supply cum replacement of important defective components/parts of radial bypass gates of Power House No. 1 & 4 of Mukerian Hydro Project, PSPCL, Talwara.

Note: Corrigendum & addendum, if any may be seen on official PSPCL website, https://eproc.punjab.gov.in

DR. BABASAHEB AMBEDKAR MARATHWADA UNIVERSITY, CHHATRAPATI SAMBAHJAINAGAR. NOTICE No. /BAMU/ESTATE/EL/2025-26/04 NOTICE FOR TENDER El work at newly constructed first floor of boys hostel no. 5 buildings

The Registrar, Dr. Babasaheb Ambedkar Marathwada University, Chhatrapati Sambhajnagar invites proposals from reputed and experienced companies/ agencies to participate in the competitive bidding process to El work at newly constructed first floor of boys' hostel no. 5 buildings.

For the detailed Tender document, interested bidders should visit www.mahatenders.gov.in or www.bamu.ac.in

Tender submission would be online and the deadline to submit the proposals is 25/03/2026.

JALGAON CITY MUNICIPAL CORPORATION, JALGAON E-Tender Notice No. 649 Extension no. 2 Jalgaon City Municipal Corporation, Jalgaon invites e-tender for the selection of agency to provide bus Conductors for daily operations of E-Buses in Jalgaon city and area.

BENGALURU CENTRAL CITY CORPORATION Office of the Executive Engineer, Shivajnagar Division, Thimmaiah Road, Queens Road, Bengaluru - 560052

INVITATION FOR SHORT TERM TENDER (Two Cover System) (Through GOK KPP Portal only) The Executive Engineer (Shivajnagar Division), BCCC, Bengaluru invites Tenders from eligible Contractors registered in CPWD / KPWD / Railways / MES / National Highway or any State Government Organizations for the Construction of Works detailed below. (Standard Tender Document - KW-4)

Table with 2 columns: Sl. No, Name of the Work. Lists construction work for Stepped Gabion Seater near Waste Water Boating Area, Lake Observation Decks and Walkway improvement in Ursor Lake.

REDEVELOPMENT TENDER NOTICE

Scaled tender for redevelopment works is invited with the consent of Pune Gruharachan and Kshetravikas Mandal for Redevelopment of "SANT TUKARAM NAGAR SAHAKARI GRUCHARACHANA SANSTHA MARYADEET"

Building No. 197 to 217, Situated at Sant Tukaram Nagar, Pimpri, Pune Tenders are invited from reputed developers having experience of more than 10 years, minimum experience of completing two projects and construction of built up area of at least 10,00,000 square feet.

Details of the society are as follows:

Table with 3 columns: S.N., Particulars, Details. Lists plot area, number of buildings, and total number of units.

Conveyance procedure is in process before MHADA AUTHORITIES. Non refundable Tender Fees: Rs 1,00,000/- (One Lakh Rupees only) in the form of Demand Draft in favour of "SANT TUKARAM NAGAR SAHAKARI GRUCHARACHANA SANSTHA MARYADEET".

The schedule of tendering shall be as follows.

Table with 3 columns: S.N., Activity, Date & Time. Lists purchase of collection of the tender, submission of the tender, and opening of the tender.

All rights about tendering process are vested with the society. The society can reject tender without attributing any reason.

The society's Hon'ble Chairman, Mr. Yashwant A. Bhosale Mob: +91 9922590163, Mail id : rsrshyalsane@gmail.com

MUNICIPAL CORPORATION CHANDIGARH TENDER NOTICE EXECUTIVE ENGINEER - Roads Division No. 3. Construction of the Community Centre Sector-24, Chandigarh.

DEPARTMENT OF MINES & GEOLOGY #49, Khanjiya Bhawan, Race Course Road, Bengaluru-560001 E-mail: dir-mines@karnataka.gov.in NOTICE INVITING TENDER

OFFICE OF THE PRINCIPAL S. M.S.MEDICAL COLLEGE & CONTROLLER OF THE ATTACHED HOSPITALS, JAIPUR No-FMC/Store 2025-26/ 1772-26 Dated: 14/03/2026

Rajasthan Medical Services Corporation Ltd. Block, Seetalaya Bhawan, C-5 Scheme, Jaipur- 302005 Ph. No. 0141 2222200, Fax. No. 0141 2222055, E-Mail: eproc@rsmc.gov.in

CENTRAL RAILWAY CONSTRUCTION ORGANISATION OPEN TENDER NOTICE No. DYCEGANG 2026_001 Dy. Chief Engineer (Construction) Near Railway Station, Ahmednagar-414005

JAIPUR CITY TRANSPORT SERVICES LIMITED No. /MCT/JCTA/2025-26/ 30788 Corrigendum-02 This is with reference to JCTSI Bid No. 07/2025-26 published on http://sppp.rajasthan.gov.in

TELANGANA STATE CIVIL SUPPLIES CORPORATION LIMITED Regd. Office: "B" Block, # 6-3-655/1/A, Civil Supplies Bhan, Somajiguda, Hyderabad - 500 082, Telangana E-TENDER NOTICE

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF LG CHEM LSC INDIA PRIVATE LIMITED.

GOVERNMENT OF MAHARASHTRA EXECUTIVE ENGINEER, KRISHNA MARATHWADA CONSTRUCTION DIVISION No.1, DHARASHIV ADDRESS: SINGHAN PARISAR, ANAND NAGAR, DHARASHIV

GOVT. OF MAHARASHTRA Public Works Division, Pune - 411 001 Phone No. 020/26122485 & 26122444 Fax No. 020/26122485

Examine afresh Kundra's ₹12.5cr gift to Shilpa, IT department told Mumbai: Actress Shilpa Shetty Kundra has got a partial relief from the Mumbai bench of the Income-Tax Appellate Tribunal (ITAT), which held that a gift deed and PAN details alone are not sufficient to establish the genuineness of a gift under Section 68 of the Income-Tax (I-T) Act.

